

Declaring Kishangarh-Hanumangarh mega highway as NH

†929. SHRI RAM NARAIN DUDI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government proposes to declare Kishangarh-Hanumangarh mega highway in Rajasthan as National Highway, if so, by when;
- (b) the details of Government's action taken in this regard; and
- (c) whether Government proposes to declare Phalodi-Nagaur-Khatu-Narayanpura, Bhatipusa Dudu-Dausa section as National Highways which happens to be a part of East-West corridor in State of Rajasthan, if so, by when?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) Two State roads from Hanumangarh-Kishangarh-Ajmer and Phalodi-Nagaur-Khatu-Narayanpura, Bhatipusa Dudu-Dausa have been identified as 'in-principle' National Highways among 50 such State roads in Rajasthan, subject to the outcome of Detailed Project Report. This Ministry considers declaration of some State roads as NHs, from time to time, based on requirement of connectivity, inter-se priority and availability of funds.

Road accidents on National Highways

930. SHRI P. BHATTACHARYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of accidents reported on National Highways (NHs) along with the number of persons killed in road accidents during each of the last two years, State/UT/NH-wise;
- (b) whether Government has analysed the cause and conducted any survey for such a large number of road accidents;
- (c) if so, the details thereof and reasons therefor; and
- (d) the action taken by Government to prevent road accidents on NHs in the country?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) The information is given in Statement-I and Statement-II (*See below*).

†Original notice of the question was received in Hindi.

(b) to (d) The Ministry analyses the road accidents on the basis of information received from the Department of Police, States/UTs and public a report titled "Road Accidents in India" on calendar year basis. Road Accidents are multi-causal and are the result of interplay of various factors which can broadly be categorized into human error, Road condition/environment and vehicular condition etc.

The Motor Vehicle (Amendment) Act, 2019 passed by Parliament focuses on road safety and includes, *inter-alia*, hike in penalties for traffic violations, electronic monitoring of the same, enhanced penalties for juvenile driving, computerization/automation of vehicle fitness and driving, tests, recall of defective vehicles, streamlining the third party insurance and payment of increased compensation for hit and run cases etc. The Amendment has strengthened the Law to improve the road Safety scenario and reduce loss of lives.

The Ministry issues regulations to improve vehicle safety standards, undertakes site specific interventions to address black spots, and also mobilises various activities to promote road safety such as road safety advocacy and awareness programmes.

In addition to the above, the initiatives of the Ministry to promote road safety are listed as below:

- (i) Issue of Guidelines for protection of Good Samaritans.
- (ii) Setting up of model driving training Institutes in States.
- (iii) Sanction of 24 Inspection and certification Centres for testing the fitness of the commercial vehicles through an automated system
- (iv) Observance of Road Safety Week every calendar year for spreading awareness and strengthening road safety.
- (v) Road safety has been made an integral part of road design at planning stage.
- (vi) The threshold for four laning of national highway has been reduced from 15,000 Passenger Car Units (PCUs) to 10,000 PCUs.
- (vii) Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots for expediting the rectification process to ensure safety of road users.

- (viii) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States/UTs.
- (ix) A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE) and 42 Auditors are certified.
- (x) Removal of Liquor Shops as per directions of Hon'ble Supreme Court *vide* circular of F. No. RW/NH-33044/309/2016/S&R dated 06-04-2017 and 01-06-2017.

Statement-I

Total number of persons killed in road accidents on National Highways during 2017-2018

Sl. No.	States/UTs	2017	2018
1.	Andhra Pradesh	2898	2929
2.	Arunachal Pradesh	41	56
3.	Assam	1464	1541
4.	Bihar	2540	3051
5.	Chhattisgarh	1152	1384
6.	Goa	118	104
7.	Gujarat	2145	2171
8.	Haryana	1990	2088
9.	Himachal Pradesh	528	470
10.	Jammu and Kashmir	409	400
11.	Jharkhand	1250	1122
12.	Karnataka	3792	3986
13.	Kerala	1309	1248
14.	Madhya Pradesh	2521	2601
15.	Maharashtra	3637	4088
16.	Manipur	97	88
17.	Meghalaya	111	73
18.	Mizoram	29	15

Sl. No.	States/UTs	2017	2018
19.	Nagaland	27	12
20.	Odisha	2123	1999
21.	Punjab	1891	2085
22.	Rajasthan	4066	3874
23.	Sikkim	30	31
24.	Tamil Nadu	5892	4492
25.	Telangana	1954	2064
26.	Tripura	70	77
27.	Uttarakhand	584	631
28.	Uttar Pradesh	7946	8818
29.	West Bengal	2135	2150
30.	Andaman and Nicobar Islands	7	8
31.	Chandigarh	16	16
32.	Dadra and Nagar Haveli	0	0
33.	Daman and Diu	5	0
34.	Delhi	267	263
35.	Lakshadweep	0	0
36.	Puducherry	137	111
TOTAL		53181	54046

Statement-II

Total number of road accidents on National Highways during 2017-2018

Sl. No.	States/UTs	2017	2018
1.	Andhra Pradesh	8544	8122
2.	Arunachal Pradesh	88	89
3.	Assam	3274	3963
4.	Bihar	3883	4016

Sl. No.	States/UTs	2017	2018
5.	Chhattisgarh	3701	3995
6.	Goa	1470	1425
7.	Gujarat	4333	3997
8.	Haryana	3785	4358
9.	Himachal Pradesh	1460	1455
10.	Jammu and Kashmir	2139	2118
11.	Jharkhand	1828	1616
12.	Karnataka	14217	13638
13.	Kerala	8993	9161
14.	Madhya Pradesh	11150	9967
15.	Maharashtra	9237	9355
16.	Manipur	372	329
17.	Meghalaya	338	118
18.	Mizoram	38	23
19.	Nagaland	341	244
20.	Odisha	4487	4207
21.	Punjab	2533	2821
22.	Rajasthan	6851	6726
23.	Sikkim	83	64
24.	Tamil Nadu	20696	19583
25.	Telangana	6211	6487
26.	Tripura	221	188
27.	Uttarakhand	908	816
28.	Uttar Pradesh	14333	16198
29.	West Bengal	4158	4071

Sl. No.	States/UTs	2017	2018
30.	Andaman and Nicobar Islands	60	93
31.	Chandigarh	33	46
32.	Dadra and Nagar Haveli	0	0
33.	Daman and Diu	9	0
34.	Delhi	755	783
35.	Lakshadweep	0	0
36.	Puducherry	937	771
TOTAL		1,41,466	1,40,843

Construction of highways in Bihar

†931. SHRI RAM NATH THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of highways proposed to be constructed in Bihar along with the number of highways which are under construction out of them as per the announcement made by the Prime Minister during election along with the details thereof;

(b) the time limit set to complete the construction work of these highways along with the cost of each highway thereof;

(c) the reasons for not completing the stretches of highway on time; and

(d) whether it is a fact that the construction of highways was delayed as the agencies did not get adequate funds by banks and other financial institutions?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) 44 National Highways are proposed to be constructed through 75 projects under "Prime Minister Package (Roads) - 2015" in the State of Bihar. The details of projects alongwith time limit set to complete are given in Statement (*See below*).

(c) and (d) Delay in timely completion of projects is mainly due to delays in land acquisition, forest and environmental clearances, shifting of utility services, slow progress of works by contractors etc.

†Original notice of the question was received in Hindi.